

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 153 of 1996

Wednesday, this the 14th day of February, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M.M. Sidhik,
Kaipallyparambil House,
L.F.C. Road, Kochi- 682 017.
Working as Temporary Mazdoor,
C/o Sub Divisional Engineer, Phones,
Department of Telecom,
W. Island, Kochi -3. Applicant

By Advocate Mr G. Sasidharan Chempazhanthiyil.

Vs

- 1 Sub Divisional Engineer, Telecom,
W. Island, Kochi -3.
- 2 General Manager,
Telecommunications,
Kochi - 682 016. Respondents.

By Advocate Mr T.P.M. Ibrahim Khan, Sr.CGSC.

The application having been heard on 14th February 1996,
the Tribunal on the same day delivered the following :

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a direction to respondents to reckon the service rendered by him prior to the attainment of eighteen years, for purpose of regularisation. It is submitted that the decision of this Tribunal in O.A.1111/94 supports the claim of applicant.

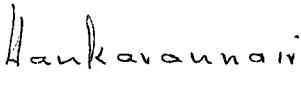
2. We find that applicant has made A-5 representation before second respondent for the same relief. Second respondent will consider the representation on its merits

and pass appropriate orders thereon positively within two months from today.

3 Original application is disposed of with the aforesaid direction. No costs.

Dated the 14th February, 1996.


P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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LIST OF ANNEXURE

1. Annexure A5: True copy of the representation dated 17.7.1995 submitted by the applicant before the 2nd respondent.

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